## In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No. 205/2000

Dharmendra K	Cumaur Versus G. G. I.	
Date of Order	Orders	
29-4-2002		

None is present for the applicant. Shri P. C. Sharma, Proxy counsel for Shri Sanjay Pareek, counsel for the respondents.

List has been revised. None appears on behalf of the applicant. Earlier on two occasions also i.e., on  $27 \stackrel{1}{\cdot} 10.2000$  and 19.09.2001, this OA was dismissed in default of the applicant to appear. It appears that the applicant has lost interest in prosecuting this Even otherwise, we have considered the merits of The applicant was selected to the cadre of Central Services Exam, 1997 and was allotted to Indian T Accounts & Finance Service. absorption in the cadre of IAS on the ground that he is physically handicapped and 3% of the vacancies in said cadre should have filled, by selected It is seen from the reply of the handicapped persons. respondents and submissions made by the learned counsel for the respondents that the advertisement for these posts did not indicate any reservation for any post for physically handicapped person. The applicant has appeared in the Competitive Exam in response to He cannot be permitted to claim that notification. any benefit beyond the terms of that notification. Similar controversy was also raised in OA No. 752/99 which was dismissed by the Principal Bench, New Delhi.

Both for the reason that the aplicant is not present and appears to have lost interest in this case, as well as on the merits of the case, this OA fails and is accordingly dismissed.

(A. P. NAGRATH)

MEMBER (A)

(JUSTICE O. P. GARG)

VICE CHAIRMAN

soy see 488 set 4.5.02

We will be a series of the ser